

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00963/2018 Date of order:- 14.8.2018.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.P.Gopinath, Member (A).

Manjit Kaur Dhaliwal w/o Sardar Sukhdev Singh, Statistical
Investigator Grade I retired, r/o MIG 696B, Phase 9, MOhali-160062.
.....Applicant.

(By Advocate :- Mr. Rohit Seth)

Versus

1. Union of India through Secretary, Government of India,
Ministry of Home Affairs, North Block, New Delhi-110 001.
2. Registrar General India cum Census Commissioner, 2-A, Man
Singh Road, New Delhi-110 011.
3. Director of Census Operations, U.T. Plot No.2B, Sector 19-B,
Madhya Marg, Chandigarh-160019.

...Respondents

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

Heard Shri Rohit Seth, learned counsel for the applicant.

2. Present OA has been filed by the applicant wherein she has prayed for issuance of a writ in the nature of Mandamus by directing the respondents to consider her claim for promotion to the post of Assistant Director.
3. Shri Seth states that the applicant became due for promotion to the post of Assistant Director, but the respondents are not considering her name for the said post for the reasons best

known to them. In this regard, applicant has also made representation dated 3.1.2018 (Annexure A-7) in terms of prevalent Recruitment Rules dated 1.11.2012, which has not been answered by the respondents till date. Learned counsel for the applicant suffers a statement at the Bar that applicant will be satisfied if a direction is issued to the respondents to consider her claim for the post of Assistant Director.

5. Considering the short prayer made by the learned counsel for the applicant, we do not feel necessary to put the respondents on motion by issuing the notice. Accordingly, we dispose of this O.A. in limine with a direction to competent authority amongst the respondents to consider and decide aforesaid representation of the applicant, within a period of two months by passing a reasoned and speaking order from the date of receipt of a certified copy of this order. Order so passed be duly communicated to her.

6. Disposal of the O.A. in the above terms shall not be construed as expression of an opinion on the merits of the case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(P.GOPINATH)
MEMBER (A).**

Dated:- 14.8.2018.

Kks